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**NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/11/2016 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

**APPLICATION NUMBER :  
PETITION NUMBER : TCP/183/2016  
NAME OF THE PETITIONER(S) : Nalina Devi & 3 others  
NAME OF THE RESPONDENT(S) : M/s T.P. Sokkalal Ramsait Factory Pvt. Ltd. & 2 others  
UNDER SECTION : 397/398 of CA 1956 and 58/59 of CA 2013.**

| <b>S.No.</b>                  | <b>NAME (IN CAPITAL)</b> | <b>DESIGNATION</b> | <b>SIGNATURE</b> |
|-------------------------------|--------------------------|--------------------|------------------|
| <b>REPRESENTATION BY WHOM</b> |                          |                    |                  |

|    |            |                           |    |
|----|------------|---------------------------|----|
| 1. | A.M.ILANGO | COUNSEL FOR<br>PETITIONER | 2. |
|----|------------|---------------------------|----|

**ORDER**

Counsel for the petitioner present. P2, P3 and R3 appeared in person. The parties present stated that they have filed a joint memorandum in TCP/183/2016 which has been drawn up on 14.11.2016 wherein the petitioners and respondents have put in their signatures. The memo reveals that they have arrived at an overall settlement and entered into an agreement on 14.11.2016. A xerox copy of the same is placed on file. The original agreement is also produced for our satisfaction which bears the signatures of both the parties. We dispose of the petition in the light of the joint memo. The agreement dated 4.11.2016 shall form part of the order. Accordingly the petition is disposed of. The file may be consigned to records after due completion.

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)

  
(K. Anantha Padmanabha Swamy)  
Member (Judicial)